

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 2191
ANSWERED ON 15.03.2021

ENHANCEMENT OF ROYALTY ON NON COAL MINERALS

2191. SHRI BHASKAR RAO NEKKANTI:

Will the Minister of MINES be pleased to state:

- (a) Whether Government is considering enhancing the rate of royalty for iron/chromite/bauxite ores etc., as per the demand of the State Government; and
- (b) by when the decision of enhancement of the rate of royalty is expected to be taken?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) & (b): Section 9 of the Mines & Minerals (Development & Regulation) Act, 1957 provides for royalties in respect of mining leases. It includes the leases of iron/chromite/bauxite also.

As per sub-section (3) of said section, the Central Government by notification in the official Gazette, amend the Schedule relating to rates of royalty so as to enhance or reduce the rate at which royalty shall be payable in respect of any mineral with effect from such date as may be specified in the notification. Further, proviso to said sub-section provides that the Central Government shall not enhance the rate of royalty in respect of any mineral more than once during any period of three years.

The rates of royalty are revised from time to time as per the provisions of MMDR Act, 1957.
